

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 31/82-ALC4/2012 **MEETING DATE** : 21.02.2013

The Meeting No. 31/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 21.02.2013 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.4, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Advisor, Department of Pharmaceutical
2. Shri Jasbir Singh, Advisor, Department of Chemicals and Petrochemicals
3. Shri S.K. Aggarwal, Assistant Director, DC(MSME)
4. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. A -8	M/s. Kopran Limited			
Meeting no. 31/AM 13	F. No. 01/82/162/00212/AM 12			
Dated 21.2.2013				
Decision: In the light of discussions held with the technical members present in the meeting and in accordance with the documents submitted by the firm, it was decided to ratify norms under Para 4.4.2 of HBP v1, as per details given below:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Clarithromycin USP/EP/IP (90% less than 80 mesh (150 micron)	1 kg	1.	Clarithromycin USP (90% less than 40 Mesh (400 Micron)	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 466		M/s. Sandoz Pvt. Ltd.
Meeting no. 31/AM 13		
Dated 21.2.2013		
S. No	F. No	Name of the Export Product
1.	01/82/162/00285/AM 13/DES III	Tacrolimus 0.5 MG HGC
2.	01/82/162/00292/AM 13/DES III	Sibutramine Hydrochloride
3.	01/82/162/00303/AM 13/DES III	Ropinirole 4 MG Tablets FCT
4.	01/82/162/00290/AM 13/DES III	Sildenafil Citrate 25 MG Tablets
5.	01/82/162/00293/AM 13/DES III	Ripinirole 5 MG Prolonged Release Tablets.
Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.		

Case No. B 467		M/s. Sandoz Pvt. Ltd.
Meeting no. 31/AM 13		
Dated 21.2.2013		
S. No	F. No	Name of the Export Product
1.	01/82/162/00300/AM 13/DES III	Risperidone 0.5 MG Tablets (ODT)
2.	01/82/162/00301/AM 13/DES III	Risperidone 2 MG Tablets (ODT)
3.	01/82/162/00302/AM 13/DES III	Riluzole 50 MG Tablets FCT
4.	01/82/162/00289/AM 13/DES III	Repaglinide 1 MG Tablets

5.	01/82/162/00288/AM 13/DES III	Repaglinide 0.5 MG Tablets
Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.		

Case No. B 468		M/s. Sandoz Pvt. Ltd.
Meeting no. 31/AM 13		
Dated 21.2.2013		
S. No	F. No	Name of the Export Product
1.	01/82/162/00309/AM 13/DES III	Tacrolimus 5 MG HGC
2.	01/82/162/00310/AM 13/DES III	Tacrolimus 1 MG HGC
3.	01/82/162/00311/AM 13/DES III	Tapiramate 50 MG Film coated tablets
4.	01/82/162/00312/AM 13/DES III	Tapiramate 100 MG film coated tablets
5.	01/82/162/00313/AM 13/DES III	Tapiramate 25 MG film coated tablets
Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.		

Case No. B 469		M/s. Sandoz Pvt. Ltd.
Meeting no. 31/AM 13		
Dated 21.2.2013		
S. No	F. No	Name of the Export Product
1	01/82/162/00301/AM 13/DES III	Sildenafil Citrate 50 MG Tablets

1.	01/82/162/00291/AM 13/DES III	Sildenafil Citrate 50 MG Tablets
2.	01/82/162/00298/AM 13/DES III	Risperidone 2 MG Tablets (ODT)
3.	01/82/162/00297/AM 13/DES III	Risperidone 3 MG Tablets (ODT)
4.	01/82/162/00299/AM 13/DES III	Risperidone 2 MG Tablets (ODT)
5.	01/82/162/00295/AM 13/DES III	Ropinirole 3 MG Prolonged Release Tablets
6.	01/82/162/00305/AM 13/DES III	Ropinirole 1 MG Tablets FCT
Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.		

Case No. B 470		M/s. Sandoz Pvt. Ltd.
Meeting no. 31/AM 13		
Dated 21.2.2013		
S. No	F. No	Name of the Export Product
1.	01/82/162/00283/AM 13/DES III	Topiramate 200 MG Film coated tablets
2.	01/82/162/00287/AM 13/DES III	Ranitidine 300 mg FCT
3.	01/82/162/00284/AM 13/DES III	Sildenafil Citrate 100 MG Tablets
4.	01/82/162/00286/AM 13/DES III	Ranitidine 150 mg FCT
5.	01/82/162/00296/AM 13/DES III	Risperidone 4 MG Tablets USP
Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.		

Case No. B 471	M/s. Cadila Healthcare Limited, Ahmedabad
Meeting no. 31/AM 13 dated 21.2.2013	F. No01/82/050/00978/AM 10/DES III
Advance Authorization No.	0310083945 dated 6.11.2009
RLA's File No.	08/24/040/00194/AM 10/ZALC
Decision: . In exercise of powers conferred under Para 4.10 of HBP v 1, the Committee decided to revise the norms of Acetonitrile under Para 4.7 of HBP v1 from 1.856 kg to 9.699 kg. Rest of the minutes would remain same. It was also clarified that these norms are for regularization purpose and no import/export will be permitted. No repeat license would be issued based on these norms. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 472	M/s. Suven Life Sciences Limited
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/050/00464/AM 13/DES III
Advance Authorization No.	0910052205 dated 16.4.2012
RLA's File No.	09/24/040/00006/AM 13/ZALC
Decision: It was decided to reject the request of the firm as there is no justification for enhancement for any of the items. Further there is no technical literature available in support of the claim of the firm. Hence Status quo is to be maintained. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 473	M/s. Jubilant Lifesciences Limited
Meeting no. 31/AM 13 dated 21.2.2013	F. No01/82/050/01593/AM 11/DES III
Advance Authorization No.	0510272117 dated 6.9.2010
RLA's File No.	05/23/040/00138/AM 11
Decision: . In the light of written comments received from Department of Chemicals and	

Petrochemicals vide their U.O No. 14010/82/2010-Ch. II dated 19.2.2013, it was decided to ratify norms for Sodium Metal as 0.437 kg/kg, as an additional input for the manufacture of 2,3,5 Trichloropyridine.

It was also decided to amend the quantity of Sodium Nitrile from 0.566 kg to 0.530 kg.

Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.

Case No. B 474	M/s. Jubilant Lifesciences Limited
Meeting no. 31/AM 13 dated 21.2.2013	F. No01/82/050/00248/AM 10/DES III
Advance Authorization No.	0510244396 dated 24.6.2009
RLA's File No.	05/24/040/00146/AM 10
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/82/2010-Ch. II dated 19.2.2013, it was decided to revise the norms for Dimethyl Formamide to 5.18 kg for the manufacture and export of 1 kg of 4-(Dimethyl Amino) Pyridine. Rest of the minutes would remain same.	

Case No. B 475	M/s. Jubilant Lifesciences Limited
Meeting no. 31/AM 13 dated 21.2.2013	F. No01/82/050/01600/AM 11/DES III
Advance Authorization No.	0510267990 dated 13.7.2010
RLA's File No.	05/23/040/00082/AM 11
Decision: It was decided to reject the case as there was no justification for enhancement. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 476	M/s. Jubilant Lifesciences Limited
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Case No. B 476	M/s. Sudhakar Enterprises Limited
Meeting no. 31/AM 13 dated 21.2.2013	F. No01/82/050/01598/AM 11/DES III
Advance Authorization No.	0510271327 dated 25.8.2010
RLA's File No.	05/23/040/00129/AM 11
Decision: . It was decided to reject the request of the firm as there is no justification for enhancement. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 477	M/s. Galaxy Surfactants Limited			
Meeting no. 31/AM 13 dated 21.2.2013	F. No. 01/82/050/00767/AM 11/DES III			
Advance Authorization No.	0310588363 dated 18.8.2010			
RLA's File No.	03/94/40/00020/AM11			
Decision: . In the light of earlier decision given in meeting no. 25/AM 12 dated 20.9.2011 and on the basis of Production consumption data duly certified by Central Excise Authority, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octyl Diphenyl Cyanoacrylate	1 Kg.	1.	Methyl Cyanoacetate	0.350 kg
		2.	2-Ethyl Hexyl Alcohol	0.450 kg
		3.	Benzophenone	0.550 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 478	M/s. Chiral Bioscience Limited (Formerly allied Fabrichem Pvt. Ltd.)
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/50/00970/AM 09/DES III F. No. 01/82/050/01618/AM 11/DES III

	F. No. 01/82/050/01415/AM 11/DES III			
Advance Authorization No.	0910034444 dated 26.7.2008 0910043817 dated 6.10.2010 0910042381 dated 17.6.2010			
RLA's File No.	09/24/040/00120/AM 09 09/24/040/00162/AM 11 09/24/040/00005/AM 11			
Decision: . In respect of Advance License No. 0910034444 dated 27.6.2008, it was decided to revise the norms for Lithium Metal from 0.200 kg to 0.493 kg for the export of 2(N-(4-Methoxy Benzyl)-5-Chloroalpha (Cyclopropylethenyl)Alpha (Trifluoromethyl) Benzene Methanol (EV4). Rest of the minutes would remain same.				
In respect of Advance License No. 0910043817 dated 6.10.2010 and Advance License No. 0910042381 dated 17.6.2010, it was decided to revise the norms in line with the earlier decision taken in meeting No. 43/12 dated 24.1.2012 , under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Exp. Qty.	S.No	Import Items	Qty. Allowed
(s)-5-Chloro-(Cyclopropylethynyl)-2-Amino-(Trifluoromethyl)-Benzene Methanol	1 kg	1	4-(Chloro-2-Trifluoro Acetyl) Aniline Hydrochloric Hydrage	1.30 kg
		2.	Diethyl Zinc	0.50 kg
		3.	Trifluoro Ethanol	0.50 kg
		4,	Cyclopropyl Acetylene	0.395 kg
		5.	N-Butyl Chloride	1.21 kg
		6.	Heptane	2.25 kg
		7.	Citric Acid	0.61 kg
		8.	Tetra Hydrofuran	5.32 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 479	M/s. Chiral Bioscience Limited (Formerly allied Fabrichem Pvt. Ltd.)
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Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/162/00163/AM 13/DES III			
Advance Authorization No.	0910038495 dated 8.7.2009			
RLA's File No.	09/24/040/00102/AM 10			
Decision: .In line with the earlier decision taken in meeting no. 52/82 dated 17.23.2009, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2(N-(4-Methoxybenzyl)-5-chloroalpha (Cyclopropylethynyl), Alpha (Trifluoromethyl)-Benzene Methanol	1 Kg.	1.	2,2,2-Trifluoro acetic acid	0.55 kg
		2.	Acetonitrile	0.67 kg
		3.	Cyclopropyl acetylene	0.395 kg
		4.	Citric Acid	0.53 kg
		5.	Lithium metal	0.293 kg
		6.	Tetrahydrofuran	3.10 kg
		7.	Tetramethyl ethylene Diamine (TMEDA)	0.541 kg
		8.	Toluene	4.55 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B 480	M/s. Chiral Bioscience Limited (Formerly allied Fabrichem Pvt. Ltd.)			
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/50/00113/AM 11/DES III			
Advance Authorization No.	0910040795 dated 2.2.2010			
RLA's File No.	09/24/040/00413/AM 10			
Decision: . In line with the earlier decision taken in meeting no. . 43/12 dated 24.1.2012 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Exp. Qty.	S.No	Import Items	Qty. Allowed
(s)-5-Chloro-(Cyclopropylethynyl)-2-Amino-(Trifluoromethyl)-Benzene Methanol	1 kg	1	4-(Chloro-2-Trifluoro Acetyl) Aniline Hydrochloric Hydrage	1.30 kg
		2.	Diethyl Zinc	0.50 kg
		3.	Trifluoro Ethanol	0.50 kg
		4,	Cyclopropyl Acetylene	0.395 kg

	5.	N-Butyl Chloride	1.21 kg
	6.	Heptane	2.25 kg
	7.	Citric Acid	0.61 kg
	8.	Tetra Hydrofuran	5.32 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 481	M/s. Arch Pharmalabs Limited, Mumbai
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/50/00870/AM 09/DES III (Pt.)
Advance Authorization No.	0310481979 dated 8.8.2008
RLA's File No.	03/94/040/00393/AM 09
Decision: It was decided to call from the firm the technical details as per Appendix 33 and also percentage yield on molar basis for each step. The case was deferred for 21.3.2013.	

Case No. B 482	M/s. Salvi Chemicals Industries Limited			
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/50/00993/AM 12/DES III			
Advance Authorization No.	0310670262 dated 13.12.20118.8.2008			
RLA's File No.	03/95/040/00718/AM 12			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/675/2012-PI(Norms) dated 6.2.2013, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Ferrous Fumarate BP	1 kg	1.	Fumaric Acid (Technical Grade)	0.769
		2.	Ferrous Sulphate	1.98

		3.	Soda Ash	0.848
RA may take appropriate action as per the decision of Norms Committee.				

Case No. C 59 A	M/s. Godrej Industries Limited, Mumbai			
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/162/00471/AM 13/DES III			
Advance Authorization No.				
RLA's File No.				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2008-Ch. II dated 21.1.2013, it was decided to fix the norms under Para 4.8(a) of HBP v1 as per details given below:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Fatty Alcohol (Cetyl, Stearyl, Ceto-Stearyl)	1 kg	1.	Palm Fatty Acid Distillate (PFAD)	1.16 kg
		2.	Copper Chromite Catalyst	0.005 kg
The above fixation of norms would be notified through Public Notice				

Case No. B 484	M/s. Sandoz Pvt. Ltd.
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/162/00294/AM 13/DES III (Sibutramine Dyhydrochloride Monohydrate 10 MG HGC) F. No. 01/82/162/00307/AM 13/DES III (Ropinirole 0.25 mg tablets FCT) F. No. 01/82/162/00306/AM 13/DES III

	(Ropinirole 0.5 Tablets FCT) F. No. 01/82/162/00304/AM 13/DES III (Ropinirole 2 MG Tablets FCT) F. No. 01/82/162/00308/AM 13/DES III (Topiramate 15 MG capsules)
Advance Authorization No.	
RLA's File No.	
Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.	

Case.No. – B 485			M/s. DSM Anti-Infectives India Ltd.	
	Sl.No.	F.No.	RLA F.No.	Adv. Lic. Nos.
	1	F.No.01/83/50/1029/AM08	22/24/40/38/AM08	2210007006 dt. 28.08.07
	2	F.No.01/82/50/1292/AM06	22/24/40/79/AM06	2210005206 dt. 31.01.06
	3	F.No.01/82/50/0247/AM07	22/24/40/41/AM07	2210005553 dt. 19.05.06
	4	F.No.01/82/50/0301/AM07	22/24/40/55/AM07	2210005581 dt. 30.05.06
	5	F.No.01/82/50/0306/AM07	22/24/40/63/AM07	2210005588 dt. 31.05.06
M.No. – 31/AM 13 dated 21.2.2013	6	F.No.01/82/50/0460/AM07	22/24/40/92/AM07	2210005698 dt. 28.06.06
	7	F.No.01/82/50/0513/AM08	22/24/40/38/AM07	2210005724 dt. 04.07.06
	8	F.No.01/82/50/0512/AM07	22/24/40/111/AM07	2210005723 dt. 04.07.06
	9	F.No.01/82/50/0528/AM07	22/24/40/123/AM07	2210005750 dt. 10.07.06
	10	F.No.01/82/50/0539/AM07	22/24/40/118/AM07	2210005758 dt. 12.07.06
	11	F.No.01/82/50/0645/AM07	22/24/40/152/AM07	2210005831 dt. 31.07.06
	12	F.No.01/82/50/0684/AM07	22/24/40/159/AM07	2210005855 dt. 07.08.06

	13	F.No.01/82/50/0683/AM07	22/24/40/161/AM07	2210005854 dt. 07.08.06
	14	F.No.01/82/50/1066/AM07	22/24/40/258/AM07	2210006081 dt. 28.09.06
	15	F.No.01/82/50/1065/AM07	22/24/40/259/AM07	2210006080 dt. 28.09.06
	16	F.No.01/82/50/1473/AM07	22/24/40/280/AM07	2210006310 dt. 19.12.06
	17	F.No.01/82/50/1540/AM07	22/24/40/287/AM07	2210006358 dt. 10.01.07
	18	F.No.01/82/50/0057/AM08	22/24/40/292/AM07	2210006468 dt. 02.02.07
	19	F.No.01/82/50/0063/AM08	22/24/40/296/AM07	2210006483 dt. 13.02.07
	20	F.No.01/82/50/0021/AM08	22/24/40/001/AM08	2210006652 dt. 10.04.07
	21	F.No.01/82/50/0096/AM08	22/24/40/002/AM08	2210006653 dt. 10.04.07
	22	F.No.01/82/50/0410/AM08	22/24/40/010/AM08	2210006746 dt. 28.05.07
	23	F.No.01/82/50/0514/AM08	22/24/40/012/AM08	2210006786 dt. 12.06.07
	24	F.No.01/82/50/0515/AM08	22/24/40/014/AM08	2210006787 dt. 12.06.07
	25	F.No.01/82/50/0541/AM08	22/24/40/015/AM08	2210006806 dt. 18.06.07
	26	F.No.01/82/50/0542/AM08	22/24/40/016/AM08	2210006807 dt. 18.06.07
	27	F.No.01/82/50/0869/AM08	22/24/40/020/AM08	2210006928 dt. 31.07.07
	28	F.No.01/82/50/0914/AM08	22/24/40/028/AM08	2210006954 dt. 07.08.07
	29	F.No.01/82/50/1115/AM08	22/24/40/036/AM08	2210007033 dt. 06.09.07
	30	F.No.01/82/50/1114/AM08	22/24/40/037/AM08	2210007032 dt. 06.09.07

Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.

Case No. B 486	M/s. Divi's Laboratories Limited
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/162/00471/AM 13/DES III
Advance Authorization No.	0910045589 dated 18.2.2011
RLA's File No.	09/24/040/00497/AM 11

Decision: It was decided to call from the firm the production information data duly certified by

Decision: It was decided to call from the firm the production consumption data duly certified by Central Excise Authority. The case was deferred for 21.3.2013.

C 59	M/s. Encee Aromatics Pvt. Limited
Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/162/00745/AM 12/DES III
Advance Authorization No.	
RLA's File No.	
Decision: It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.	

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Case No.:34/31/82-ALC4/2012	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved	
HQ File :01/82/050/01074/AM13/	RLA File :03/94/040/00394/AM11/	Lic.No/Date:0310587362 12.08.2010	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2008-Ch. II dated 27.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Sorbitan Tri Stearate	1 kg	1.	Sorbitol	0.195
		2.	Stearic Acid	0.915
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
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2	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

3	Case No.:48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:

Decision : The firm has requested for giving them higher norms for vials, stoppers, Seals than available in the HBP v1 as their company is approved by the USFDA in India. On the basis of batch log sheets provided by the company, a comparative data as per Central Excise & Batch Log Sheets was examined by the Department of Pharmaceuticals. In exercise of powers conferred under Para 4.10 of HBP v 1, the Committee decided to ratify norms under Para 4.7 of HBP v1 on the basis of the lower of the percentage of the actual used(in accordance with the comparative statement provided by Department of Pharmaceuticals), as per details given below:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Heparin Sodium Injection USP, 5000 IU/ml, 10ml Vial USP	1 vial	1	Heparin Sodium USP	317.057 mg
		2	Vials Glass	7.76%
		3	Rubber Stoppers Rubber	10%
		4	Seals Plastic	5.82%
		5	Sodium Chloride BP	As applied
		6	Benzyl Alcohol BP	As applied
		7	Sodium Hydroxide USP	As applied
		8	Hydrochloric Acid USP	As applied
		9	Tubing Plastic	As applied
		10	Filters Plastic	As applied
		11	Anti Factor Xa Test Kits Kits	As applied
		12	Anti Factor IIa Test Kits Kits	As applied
		13	Analytical Columns Kits	As applied
		14	Analytical Guard Columns Kits	As applied
Heparin Sodium Injection USP, 10000 IU/ml, 1ml Vial USP	1 vial	1	Heparin Sodium USP	63.41 mg
		2	Vials Glass	6.0%
		3	Rubber Stoppers Rubber	6.092%
		4	Seals Plastic	4.827%
		5	Sodium Chloride BP	As applied
		6	Benzyl Alcohol BP	As applied
		7	Sodium Hydroxide	As applied

		7	Sodium Hydroxide USP	As applied
		8	Hydrochloric Acid USP	As applied
		9	Tubing Plastic	As applied
		10	Filters Plastic	As applied
		11	Anti Factor Xa Test Kits Kits	As applied
		12	Anti Factor IIa Test Kits Kits	As applied
		13	Analytical Columns Kits	As applied
		14	Analytical Guard Columns Kits	As applied
	Heparin Sodium Injection USP 10000 IU/ml, 4 ml Vial USP	1	Heparin Sodium USP	253.646 mg
		2	Vials Glass	6.4%
		3	Rubber Stoppers Rubber	7.6%
		4	Seals Plastic	6.4%
		5	Sodium Chloride BP	As applied
		6	Benzyl Alcohol BP	As applied
		7	Sodium Hydroxide USP	As applied
		8	Hydrochloric Acid USP	As applied
		9	Tubing Plastic	As applied
		10	Filters Plastic	As applied
		11	Anti Factor Xa Test Kits Kits	As applied
		12	Anti Factor IIa Test Kits Kits	As applied
		13	Analytical Columns Kits	As applied
		14	Analytical Guard Columns Kits	As applied
Heparin Sodium Injection USP 20000 IU/ml, 1 ml vial USP	1 vial	1	Heparin Sodium USP	126.82 mg
		2	Vials Glass	10.0%
		3	Rubber Stoppers Rubber	10.0%
		4	Seals Plastic	10.0%
		5	Sodium Chloride BP	As applied
		6	Benzyl Alcohol BP	As applied
		7	Sodium Hydroxide USP	As applied
		8	Hydrochloric Acid USP	As applied
		9	Tubing Plastic	As applied
		10	Filters Plastic	As applied
		11	Anti Factor Xa Test Kits Kits	As applied

		12	Anti Factor IIa Test Kits	As applied
		13	Analytical Columns Kits	As applied
		14	Analytical Guard Columns Kits	As applied
These norms are specific to USFDA projects. RA may take appropriate action as per the decision of Norms Committee. These higher norms for packing material shall be permissible only in respect of exports to the USA and will not be applicable on repeat basis.				

4	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

5	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

6	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:21.03.2013
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.3.2013.			

7	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

8	Case No.:20/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925 10.06.2011	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

	Case No.:47/14/82-ALC4/2011	Party Name:EDC LTD	Meet No/Date:31/82-ALC4/2012	Status:Case Deferred
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9	Case No.:17/82-ALC4/2011	Party Name:IDC LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

10	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

11	Case No.:1/35/82-ALC4/2011		Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/00928/AM12/		RLA File :03/95/040/00278/AM12/		Lic.No/Date:0310642739 18.07.2011		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/612/2012-PI(Norms) dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Sterile Polygeline Solutions, Infusion for Intravenous Administration (Brand Name Haemacel 500 ml)		1 500 ml pack	1.	Gelatin IP/Ph. Eur (Polygeline, Polypeptides of degraded getatin, Cross-linked via urea bridges)	18.375 gm/500 ml pack			
			2.	Purell RP 270 G	Relevant, as per packing policy			
			3.	4180 PP Inso Caps	Relevant, as per packing policy			
RA may take appropriate action as per the decision of Norms Committee.								

12	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

	Case No.:13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
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13	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	21.02.2013 Lic.No/Date:0210163383 05.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

14	Case No.: 38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

15	Case No.: 25/41/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01026/AM12/	RLA File :08/24/040/00179/AM12/	Lic.No/Date:0810105257 08.11.2011	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

16	Case No.: 7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:21.03.2013
Decision : The information received from the firm was sent to Department of Industrial Policy and Promotion. The case was deferred for 21.3.2013 for comments of Department of Industrial Policy and Promotion.				

17	Case No.: 1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date:
Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.				

18	Case No.: 2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:
Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.				

	Case No.: 38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
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19	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.				

20	Case No.: 3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:21.03.2013
	Decision : The information received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.3.2013.			

21	Case No.: 13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:21.03.2013
	Decision : The information received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 21.3.2013.			

22	Case No.: 16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

23	Case No.: 56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

24	Case No.: 5/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

	Case No.: 4/3/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HO File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114	Defer

25			03.02.2012	Date:21.03.2013
Decision : It was decided to remind the firm to furnish the requisite information without any further delay else their case would be closed. The case was deferred for 21.3.2013.				

26	Case No.: 55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:21.03.2013
	Decision : It was decided to give a final reminder to the firm to furnish the technical details as per Appendix 33 within 10 days failing which their case would be closed. The case was deferred for 21.3.2013.			

27	Case No.: 49/1/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved									
	HQ File :01/82/050/01491/AM12/	RLA File :03/94/040/00757/AM12/	Lic.No/Date:0310682083 15.02.2012	Defer Date:									
	Decision : In consultation with the technical members present in the meeting and in the light of earlier decision taken, the Committee decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed (kg)</th></tr> </thead> <tbody> <tr> <td>5-Nitro Isophthalic Acid Monomethyl Ester</td><td>1 kg</td><td>1.</td><td>Isophthalic Acid</td><td>1.04</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)	5-Nitro Isophthalic Acid Monomethyl Ester	1 kg	1.	Isophthalic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)									
5-Nitro Isophthalic Acid Monomethyl Ester	1 kg	1.	Isophthalic Acid	1.04									

28	Case No.: 66/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

29	Case No.: 21/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Rejected
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:21.02.2013
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

	Case No.: 22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012	Status: Case Deferred
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30			21.02.2013	
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

31	Case No.: 31/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

32	Case No.: 32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

33	Case No.: 19/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

34	Case No.: 23/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

35	Case No.: 25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

36	Case No.: 59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
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HQ File :01/82/050/00063/AM13/		RLA File :05/23/040/00483/AM12/		Lic.No/Date:0510319858 12.03.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 49/82 dated 2.3.2010 and written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/82/2010-Ch. II dated 19.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)	
4-(Dimethyl Amino)-Pyridine	1 kg	1.	Alumino Silicate Catalyst	0.436	
		2.	Denatured Ethyl Alcohol	5.34	
		3.	Methanol	3.22	
		4.	Thionyl Chloride	4.14	
		5.	Dimethyl Formamide	5.18	
		6.	Toluene	2.00	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:34/16/82-ALC4/2012		Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
HQ File :01/82/050/00470/AM13/		RLA File :09/24/040/00658/AM12/		Lic.No/Date:0910052048 04.04.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/609/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)		
Nevirapine (Carboxamide Route)		1 kg	1.	2-Chloro-N-(2-Chloro-4-methyl-3-Pyridinyl)-3-pyridine Caboxamide (Carboxamide)	1.375		
			2.	Cyclopropylamine	0.57		
			3.	Methanol	1.082		
			4.	N, N-Dimethyl Formamide	0.292		
RA may take appropriate action as per the decision of Norms Committee.							

Case No.:36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
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38	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

39	Case No.:18/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00513/AM13/	RLA File :09/24/040/00034/AM13/	Lic.No/Date:0910052325 25.04.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

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Case No.: 9/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved	
HQ File :01/82/050/00504/AM13/	RLA File :09/24/040/00032/AM13/	Lic.No/Date:0910052326 25.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/720/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
(3S)tetrahydro-3-furanyl(1S,2R)-3-[[4-nitrophenyl)-sulfonyl] (isobutyl)amino-1-benzyl-2-(hydroxyl)propylcarbamate	1 kg	1	(1(S)-Benzyl-2(S)-3-Expoxypropyl-carbamic acid Tert. Butyl Ester	0.75
		2	4-Nitro Benzene sulfonyl chloride	0.75
		3.	Isobutyl Amine	1.04
		4.	S-(+)-3-Hydroxy Tetrahydrofuran	0.306
RA may take appropriate action as per the decision of Norms Committee.				

41	Case No.:2/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/83/050/00176/AM13/	RLA File :03/95/040/00092/AM13/	Lic.No/Date:0310694716 15.05.2012	Defer Date:21.03.2013
Decision : It was decided to give a final reminder to the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 21.3.2013.				

42	Case No.:24/18/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:31/82-ALC4/2012	Status:Case
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			21.02.2013	Approved
HQ File :01/82/050/00519/AM13/		RLA File :09/24/040/00111/AM13/	Lic.No/Date:0910052860 01.06.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/720/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Esomeprazole Magnesium Dihydrate	1 kg	1.	5-Methoxy-2-{{(4-methoxy-3,5-dimethylpyridin-2-yl)methyl]thio]-1H-benzimidazole	1.22
		2.	Vanadyl Acetyl Acetate	0.0122
		3.	(S)-(1) 1,1-bi-2-naphthol	1.38
RA may take appropriate action as per the decision of Norms Committee.				

43	Case No.:19/14/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00396/AM13/	RLA File :09/24/040/00101/AM13/	Lic.No/Date:0910052939 08.06.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

44	Case No.:84/18/82-ALC4/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00579/AM13/	RLA File :07/24/040/00108/AM13/	Lic.No/Date:0710088798 13.06.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Biotechnology.			

45	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

46	Case No.:14/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00509/AM13/	RLA File :09/24/040/00604/AM12/	Lic.No/Date:0910053078 18.06.2012	Defer Date:21.03.2013

		18.06.2012	Date: 21.03.2013
Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

47	Case No.: 40/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00535/AM13/	RLA File :09/24/040/00399/AM12/	Lic.No/Date:0910053076 18.06.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

48	Case No.: 44/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00539/AM13/	RLA File :09/24/040/00666/AM12/	Lic.No/Date:0910053075 18.06.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

49	Case No.: 86/18/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
	HQ File :01/82/050/00581/AM13/	RLA File :07/24/040/00115/AM13/	Lic.No/Date:0710089034 19.06.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/600/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acurate Tabs- Paracetamol 450 mg+Doxylamine Succinate 5 mg+Caffeine 30 mg+Codeine Phosphate 10 mg+Colour quinolone Yellow 2 mg Tablets	1 no. of tablet	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 mg
		2.	CaffeineAnhydrous BP 2010/USP/EP/PH. EUR/BP	30.6 mg
		3.	Codiene Phosphate BP/USP/EP/PH. EUR	10.2 mg
		4.	Color Quinoline Yellow CI 47005	2.0 mg

RA may take appropriate action as per the decision of Norms Committee.				
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50	Case No.: 50/18/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00545/AM13/	RLA File :34/24/040/00072/AM13/	Lic.No/Date:3410034467 22.06.2012	Defer Date:21.03.2013

Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.

51	Case No.: 4/18/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00499/AM13/	RLA File :09/24/040/00110/AM13/	Lic.No/Date:0910053114 25.06.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

52	Case No.: 28/13/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/00363/AM13/	RLA File :31/83/040/00060/AM13/	Lic.No/Date:3110054836 26.06.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

53	Case No.: 108/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00603/AM13/	RLA File :05/23/040/00471/AM12/	Lic.No/Date:0510328338 27.06.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

54	Case No.: 111/18/82-ALC4/2012	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00606/AM13/	RLA File :05/23/040/00075/AM13/	Lic.No/Date:0510328346 27.06.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

55

Case No.:20/18/82-ALC4/2012		Party Name:HETERO LABS LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
HQ File :01/82/050/00515/AM13/		RLA File :09/24/040/00146/AM13/		Lic.No/Date:0910053163 03.07.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/719/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)		
Paclitaxel		1 kg	1.	Beccatin III	1.50		
			2.	(4S,5R)-3-Tert. Butoxycarbonyl-	1.12		

2,2-dimethyl 4-(4-phenyl)-5-oxazolidine carboxylic Acid

RA may take appropriate action as per the decision of Norms Committee.

56

Case No.:45/18/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved	
HQ File :01/82/050/00540/AM13/	RLA File :09/24/040/00152/AM13/	Lic.No/Date:0910053161 03.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/717/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lapatinib	1 kg	1.	N-{3-chloro-4-[(3-fluorophenyl)oxy]-phenyl}-iodo-4-quinazolinamine	1.021
		2.	5-formyl-2-fumyl-boronic acid	0.449
		3.	2-methane sulphonyl ethylamine	0.408
RA may take appropriate action as per the decision of Norms Committee.				

57	Case No.: 31/18/82-ALC4/2012	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00526/AM13/	RLA File :09/24/040/00143/AM13/	Lic.No/Date:0910053188 04.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

58	Case No.: 15/18/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00510/AM13/	RLA File :08/24/040/00112/AM13/	Lic.No/Date:0810113196 09.07.2012	Defer Date:21.03.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals. The case was deferred for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

59	Case No.: 68/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00563/AM13/	RLA File :09/24/040/00148/AM13/	Lic.No/Date:0910053214 09.07.2012	Defer Date:21.03.2013

Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.

60

Case No.:61/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved
HQ File :01/82/050/00556/AM13/	RLA File :03/95/040/00226/AM13/	Lic.No/Date:0310701402 10.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/612/2012-PI(Norms) dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 for export of Carvedilol Tablet as per details given below or as applied by the firm, whichever is less:

S. No	Import Item	For export of 1 no. tablet			
		3.125 mg	6.25 mg	12.5 mg	25.0 mg
1.	Carvedilol USP	3.125 mg	6.25 mg	12.5 mg	25.0 mg
2.	Lactose Monohydrate NF/BP (200 Mesh) Teva	10.0 mg	20.0 mg	40.0 mg	80.0 mg
3.	Povidone USP (PVP K 30)	1.50	3.0	6.0	12.0
4.	Crospovidone NF	1.50	3.0	6.0	12.0
5.	Lactose Monohydrate (pray dried)	32.75	65.5	131.0	262.0
6.	Bottle HDPL 60 CC White 33/400 NECK	Relevant, as per packing policy			
7.	Plastic CR Closur PP 33-400/FS MI (Green) 100s				
8	BOTTLE HDPE 100CC WHITE 38/400 NECK				
9	PLASTIC CR CLOSUR PP 38-400/FS M1 (GREEN) 500s				
10	BOTTLE HDPE 150CC WHITE 38/400 NECK				
11	PLASTIC CR CLOSUR PP 38-400/FS M1 (GREEN)				
12	BOTTLE HDPE 200CC WHITE 38/400 NECK				
13	PLASTIC CR CLOSUR PP 38-400/FS M1 (GREEN)				
14	BOTTLE HDPE 300CC WHITE 53/400 NECK				
15	PLASTIC RS CLOSUR PP 53-400/FS M1 LINER				

RA may take appropriate action as per the decision of Norms Committee.

61	Case No.:62/18/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved
	HQ File :01/82/050/00557/AM13/	RLA File :03/95/040/00227/AM13/	Lic.No/Date:0310701405 10.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/612/2012-PI(Norms) dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 for export of Diltiazem HCL Tablets as per details given below or as applied by the firm, whichever is less:

S. No	Import Item	For export of 1 no. tablet			
		30 mg	60 mg	90mg	120 mg
1.	Diltiazem Hydrochloride USP	30.0 mg	60.0 mg	90.0 mg	120.0 mg
2.	Lactose Monohydrate NF/BP (200 Mesh)	139.0 mg	278.0 mg	417.0 mg	556.0 mg
3	Hypromellose USP	35.0 mg	70.0 mg	105.0 mg	140.0 mg
4	Povidone USP (PVP K 90)	3.50 mg	7.0 mg	10.5 mg	14.0 mg
5	Bottle HDPE 60CC WHITE 33/400 NECK (DPG)	Relevant, as per packing policy.			
6	Plastic CR Closure PP 33-400/FS M1 (GREEN)				
7	Bottle HDPE 250CC WHITE 53/400 NECK (DPG)				
8	Plastic RS Closure PP 53-400/FS M1 LINER				
9	Bottle HDPE 100CC WHITE 38/400 NECK (DPG)				
10	Plastic CR Closure PP 38-400/FS M1 (GREEN)				
11	Bottle HDPE 500CC WHITE 53/400 NECK (DPG)				
12	Plastic RS Closure PP 53-400/FS M1 LINER				
13	Bottle HDPE 150CC WHITE 38/400 NECK (DPG)				
14	Plastic CR Closure PP 38-400/FS M1 (GREEN)				

RA may take appropriate action as per the decision of Norms Committee.

62	Case No.:90/18/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:31/82-ALC4/2012	Status:Case
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			21.02.2013	Approved
HQ File :01/82/050/00585/AM13/	RLA File :22/24/040/00019/AM13/	Lic.No/Date:2210013093	Defer Date:	
		12.07.2012		
Decision : In the light of earlier decision taken in meeting no. 27/82 dated 29.12.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
ADENINE	1 kg	1.	MALONONITRILE	0.95
RA may take appropriate action as per the decision of Norms Committee.				

63

Case No.:22/14/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved	
HQ File :01/82/050/00399/AM13/	RLA File :31/83/040/00070/AM13/	Lic.No/Date:3110054967 13.07.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/601/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ciprofloxacin HCL Tablets USP 500 MG (Each film coated tablet contains Ciprofloxacin Hydrochloride USP equivalent to Ciprofloxacin 500 mg)	One 500 mg tablet	1.	Ciprofloxacin HCL (Relevant Bulk Drug)	555.0 mg/500 mg Tablets
RA may take appropriate action as per the decision of Norms Committee.				

64	Case No.:104/18/82-ALC4/2012		Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/00599/AM13/		RLA File :22/24/040/00014/AM13/		Lic.No/Date:2210013107 17.07.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. (kg/kg)	allowed	

Cefdinir	1 kg	1.	7-Phenylacetamideo-3-chloromethyl cephalosporanic acid para methoxybenzyl ester (GCLE)	2.44
		2.	Sodium Bromide	0.56
		3.	Triphenyl Phosphine	2.037
		4.	Formaldehyde	2.74
		5.	Sodium Hydroxide	0.371
		6.	Dimethyl Formamide	0.94
		7.	Methylene Chloride	16.98
		8.	Methanol	9.92
		9.	Hydrochloric Acid	Not an importable item
		10	Phenol	2.42
		11	N-Butyl Acetate	7.27
		12.	Sodium Bicarbonate	No details
		13	Acetic Acid	No details
		14.	EDTA	0.003
		15	Sodium Hydrosulphite	No details
		16	Sodium Carbonate	0.018
		17	Activated Carbon	0.100
		18	Sulphuric Acid	Not an importable item
		19	Acetone	2.77
		20	Pencillin G Amidase Enzyme	0.0055
		21	Phosphorous Pentachloride	1.35
		22	Hexamethyl disilazane	0.92
		23	Trimethyl Chlorsilane	No details

		24	Acetamide	0.80
		25.	Potassium Carbonate	0.637
		26	Ammonium Chloride	0.429
		27	Potassium Acetate	No details.
RA may take appropriate action as per the decision of Norms Committee.				

65	Case No.: 5/18/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00500/AM13/	RLA File :08/24/040/00122/AM13/	Lic.No/Date:0810113430 17.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

66	Case No.: 51/18/82-ALC4/2012	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00546/AM13/	RLA File :04/24/040/00074/AM13/	Lic.No/Date:0410138168 17.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

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Case No.:53/18/82-ALC4/2012		Party Name:ENCUBE ETHICALS PVT LTD		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
HQ File :01/82/050/00548/AM13/		RLA File :03/94/040/00304/AM13/		Lic.No/Date:0310702050 17.07.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/629/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Zindaclin 1% Gel 30 gm Tech. Spec. Clindamycin Phosphate Gel		One 30 gm tube	1.	Clindamycin Phosphate EU DMF Grade		363.596 mg	
			2.	Ethanol		6.0 gm	
			3.	Empty Aluminium Tube 30 mg		Relevant, as per packing policy	
RA may take appropriate action as per the decision of Norms Committee.							

68	Case No.: 41/18/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved																					
	HQ File :01/82/050/00536/AM13/	RLA File :08/24/040/00131/AM13/	Lic.No/Date:0810113485 18.07.2012	Defer Date:																					
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/587/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Azathioprine 50 mg Tabs. (Active Ingredient: Azathioprine USP: 1500 kgs.</td><td rowspan="6">1 kg</td><td>1.</td><td>Azathioprine USP</td><td>51 gm</td></tr> <tr> <td>2.</td><td>Lactose Monohydrate NF</td><td>116.50 gm</td></tr> <tr> <td>3</td><td>BOTTLES & CAPS (PACKING MATERIALS IN FINISHED FORM) a) 60 CC WHITE HDPE BOTTLE</td><td rowspan="4">Relevant, as per packing policy</td></tr> <tr> <td>4</td><td>3. b) CAP 33 MM WHITE PP NCRC</td></tr> <tr> <td>5</td><td>3. c) 150 CC WHITE HDPE BOTTLE</td></tr> <tr> <td>6</td><td>3. d) 38 MM NCRC CAPS (</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Azathioprine 50 mg Tabs. (Active Ingredient: Azathioprine USP: 1500 kgs.	1 kg	1.	Azathioprine USP	51 gm	2.	Lactose Monohydrate NF	116.50 gm	3	BOTTLES & CAPS (PACKING MATERIALS IN FINISHED FORM) a) 60 CC WHITE HDPE BOTTLE	Relevant, as per packing policy	4	3. b) CAP 33 MM WHITE PP NCRC	5	3. c) 150 CC WHITE HDPE BOTTLE	6
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Azathioprine 50 mg Tabs. (Active Ingredient: Azathioprine USP: 1500 kgs.	1 kg	1.	Azathioprine USP	51 gm																					
		2.	Lactose Monohydrate NF	116.50 gm																					
		3	BOTTLES & CAPS (PACKING MATERIALS IN FINISHED FORM) a) 60 CC WHITE HDPE BOTTLE	Relevant, as per packing policy																					
		4	3. b) CAP 33 MM WHITE PP NCRC																						
		5	3. c) 150 CC WHITE HDPE BOTTLE																						
		6	3. d) 38 MM NCRC CAPS (																						

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Case No.: 47/18/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
HQ File :01/82/050/00542/AM13/	RLA File :34/24/040/00103/AM13/	Lic.No/Date:3410034667 18.07.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/604/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms for export of Ursodeoxychloic Acid Tab 250 mg & 400 mg, under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

S.No	Import item	For Export of 1 No. of Tablet	
		250 mg	400 mg
1.	Ursodeoxychloic Acid	255.0 mg	408.0 mg
2.	Microcrystalline Cellulose (Avicel PH 101)	26.75	42.80
3	Povidone (Kollidon-25)	6.00	9.60
4	Crospovidone (Polvplasdone XL)	5.00	8.00

		Microcrystalline Cellulose (Avicel PH 102)	80.25	128.40
		Magnesium Stearate	4.00	6.40
		Hypromellose	1.90	2.85
		Polyethylene Glycol	1.10	1.65
RA may take appropriate action as per the decision of Norms Committee.				

70	Case No.:70/18/82-ALC4/2012		Party Name:INGA LABORATORIES PVT LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00565/AM13/		RLA File :03/94/040/00284/AM13/	Lic.No/Date:0310702227 18.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

71	Case No.:23/21/82-ALC4/2012		Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00653/AM13/		RLA File :09/24/040/00155/AM13/	Lic.No/Date:0910053315 20.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

72	Case No.:31/21/82-ALC4/2012		Party Name:MSN LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00661/AM13/		RLA File :09/24/040/00171/AM13/	Lic.No/Date:0910053316 20.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

73	Case No.:35/18/82-ALC4/2012		Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00530/AM13/		RLA File :08/24/040/00128/AM13/	Lic.No/Date:0810113566 20.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

74	Case No.:61/21/82-ALC4/2012		Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00691/AM13/		RLA File :09/24/040/00184/AM13/	Lic.No/Date:0910053311 20.07.2012	Defer Date:21.03.2013

Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.

75	Case No.: 48/18/82-ALC4/2012	Party Name:RONAK CHEMICALS	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00543/AM13/	RLA File :34/24/040/00109/AM13/	Lic.No/Date:3410034708 23.07.2012	Defer Date:21.03.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 21.3.2013.			

76	Case No.: 1/15/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00436/AM13/	RLA File :31/83/040/00067/AM13/	Lic.No/Date:3110055076 24.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

77	Case No.: 58/21/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00688/AM13/	RLA File :09/24/040/00166/AM13/	Lic.No/Date:0910053338 24.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

78	Case No.: 101/18/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
	HQ File :01/82/050/00596/AM13/	RLA File :22/24/040/00025/AM13/	Lic.No/Date:2210013124 25.07.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed (kg/kg)
	Tazobactam Sodium Sterile	1 kg	1.	Sodium Bicarbonate 0.33
			2.	Tazobactam Acid 1.00
			3.	Aluminium Bottle Anodized with Tear of alu cap & chlorbutyl plug Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

79	Case No.: 11/21/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00641/AM13/	RLA File :03/94/040/00293/AM13/	Lic.No/Date:0310703076 25.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

80	Case No.:14/21/82-ALC4/2012		Party Name:SALVI CHEMICAL INDUSTRIES LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/00644/AM13/		RLA File :03/95/040/00259/AM13/		Lic.No/Date:0310703111 25.07.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/675/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)		
	Trimethyl Sulfoxonium Iodide		1 kg	1.	Methyl Iodide	0.733		
2.				Dimethyl Sulfoxide	0.41			
RA may take appropriate action as per the decision of Norms Committee.								

81	Case No.: 55/21/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00685/AM13/	RLA File :09/24/040/00203/AM13/	Lic.No/Date:0910053388 31.07.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

82	Case No.: 17/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00628/AM13/	RLA File :05/24/040/00148/AM13/	Lic.No/Date:0510331126 01.08.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

83	Case No.: 17/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00647/AM13/	RLA File :03/95/040/00304/AM13/	Lic.No/Date:0310704078 03.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

84	Case No.:18/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00648/AM13/	RLA File :03/95/040/00303/AM13/	Lic.No/Date:0310704080 03.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

85	Case No.:35/21/82-ALC4/2012	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00665/AM13/	RLA File :07/24/040/00177/AM13/	Lic.No/Date:0710090045 03.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to call from the firm production consumption data duly certified by Central Excise Authority. The case was deferred for 21.3.2013.			

86	Case No.:48/21/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00678/AM13/	RLA File :34/24/040/00118/AM13/	Lic.No/Date:3410034784 03.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

87	Case No.:63/21/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00693/AM13/	RLA File :09/24/040/00227/AM13/	Lic.No/Date:0910053422 03.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

88	Case No.:19/21/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00649/AM13/	RLA File :03/95/040/00305/AM13/	Lic.No/Date:0310704227 06.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

89	Case No.:3/18/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00498/AM13/	RLA File :05/24/040/00185/AM13/	Lic.No/Date:0510331907 14.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

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90	Case No.: 65/21/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00695/AM13/	RLA File :09/24/040/00239/AM13/	Lic.No/Date:0910053490 14.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

91	Case No.: 65/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00768/AM13/	RLA File :03/94/040/00380/AM13/	Lic.No/Date:0310705390 16.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

92	Case No.: 40/21/82-ALC4/2012	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00670/AM13/	RLA File :03/95/040/00254/AM13/	Lic.No/Date:0310705409 17.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

93	Case No.: 41/21/82-ALC4/2012	Party Name:MEDLEY PHARMACEUTICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00671/AM13/	RLA File :03/95/040/00273/AM13/	Lic.No/Date:0310705411 17.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

94	Case No.: 62/21/82-ALC4/2012	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
	HQ File :01/82/050/00692/AM13/	RLA File :09/24/040/00204/AM13/	Lic.No/Date:0910053534 17.08.2012	Defer Date:
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

95	Case No.: 64/21/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00694/AM13/	RLA File :09/24/040/00199/AM13/	Lic.No/Date:0910053533 17.08.2012	Defer Date 21.3.2013:
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

96	Case No.: 36/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2012	Status: Case Deferred
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			21.02.2013	
	HQ File :01/82/050/00666/AM13/	RLA File :08/24/040/00147/AM13/	Lic.No/Date:0810114381 21.08.2012	Defer Date: 21.3.2013
Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.				

97	Case No.:69/21/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00699/AM13/	RLA File :08/24/040/00160/AM13/	Lic.No/Date:0810114398 21.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Chemicals and Petrochemicals.			

98	Case No.:24/21/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00654/AM13/	RLA File :07/24/040/00218/AM13/	Lic.No/Date:0710090322 22.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

99	Case No.:52/21/82-ALC4/2012	Party Name:BAL PHARMA LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00682/AM13/	RLA File :07/24/040/00221/AM13/	Lic.No/Date:0710090348 23.08.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

100	Case No.:6/21/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00636/AM13/	RLA File :05/24/040/00202/AM13/	Lic.No/Date:0510332772 28.08.2012	Defer Date 21.3.2013:
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

101	Case No.:25/21/82-ALC4/2012			Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/00655/AM13/			RLA File :05/23/040/00183/AM13/		Lic.No/Date:0510333412 03.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/665/2012-PI(Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
	Export product		Exp.	Sl.No.	Import items		Qty.	allowed	
		Qty.				(kg/kg)			

Cefditoren Pivoxil	1 kg	1	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	3.12
		2	TRIPHENYL PHOSPHINE	1.626
		3	SODIUM IODIDE	1.612
		4	MTHA (4-Methyl,5-Formyl thiazol) or (4 methyl thiazole -5-aldehyde)	1.722
		5	PROPAN-1-ol (n-Propanol)	1.44
		6	CHLOROFORM	9.51
		7	METHANOL	8.35
		8	POTASSIUM METABISULPHITE	5.27
		9	PHENOL	1.984
		10	TRIFLUORO ACETIC ACID (TFA)	0.75
		11	ACETONE	22.50
		12	MAEM (2-Mercaptobenzothiazolyl (Z)-2-(2-Aminothaizole -4-YL)-2-Methoxyimino Acetate	1.166
		13	TRIETHYLAMINE (TEA)	0.30
		14	SODIUM-2-ETHYL HEXANOATE	2.40
		15	N-N-DIMETHYL FORMAMIDE (DMF)	1.53
		16	TETRABUTYL AMMONIUM BROMIDE	0.064
		17	Dichloro Methane (Methylene Chloride)	2.53
		18	CHLOROMETHYL PIVALATE	0.548
		19	ACTIVATED CARBON	0.200
RA may take appropriate action as per the decision of Norms Committee.				

102	Case No.:69/24/82-ALC4/2012	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00873/AM13/	RLA File :03/95/040/00323/AM13/	Lic.No/Date:0310707470 03.09.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

Case No.:39/26/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:31/82-ALC4/2012	Status:Case Deferred
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103			21.02.2013	
	HQ File :01/82/050/00947/AM13/	RLA File :09/24/040/00276/AM13/	Lic.No/Date:0910053682 06.09.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

104	Case No.:83/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00786/AM13/	RLA File :03/94/040/00498/AM11/	Lic.No/Date:0310707992 06.09.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

105	Case No.:99/24/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00903/AM13/	RLA File :34/24/040/00153/AM13/	Lic.No/Date:3410035105 10.09.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

106	Case No.:2/21/82-ALC4/2012	Party Name:ZEE LABORATORIES	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00632/AM13/	RLA File :05/24/040/00220/AM13/	Lic.No/Date:0510334505 12.09.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

107	Case No.:3/21/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00633/AM13/	RLA File :08/24/040/00144/AM13/	Lic.No/Date:0810115056 12.09.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

108	Case No.:62/24/82-ALC4/2012	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00866/AM13/	RLA File :03/94/040/00383/AM13/	Lic.No/Date:0310709139 14.09.2012	Defer Date:21.03.2013
Decision : It was decided to send a copy of application to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 21.3.2013.				

	Case No.:66/24/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012	Status:Case Deferred
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109			21.02.2013	
	HQ File :01/82/050/00870/AM13/	RLA File :03/94/040/00423/AM13/	Lic.No/Date:0310709103 14.09.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

110	Case No.: 77/24/82-ALC4/2012	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00881/AM13/	RLA File :03/94/040/00378/AM13/	Lic.No/Date:0310709108 14.09.2012	Defer Date:21.03.2013
	Decision : It was decided to remind the firm to furnish the complete details of their export product and also a copy of valid Drug Manufacturing License. The case was deferred for 21.3.2013.			

111	Case No.: 63/24/82-ALC4/2012	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00867/AM13/	RLA File :03/94/040/00409/AM13/	Lic.No/Date:0310709515 18.09.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

112	Case No.: 74/24/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00878/AM13/	RLA File :03/94/040/00460/AM13/	Lic.No/Date:0310709540 18.09.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

113	Case No.: 72/21/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00702/AM13/	RLA File :05/23/040/00176/AM13/	Lic.No/Date:0510335291 20.09.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

114	Case No.:72/24/82-ALC4/2012		Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/00876/AM13/		RLA File :03/94/040/00393/AM13/		Lic.No/Date:0310709757 20.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012/Ch. II dated 21.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp.	Sl.No.	Import items		Qty.		allowed

		Qty.			(kg/kg)
Diphenyl Phosphite	Octyl	1 kg	1.	Yellow Phosphorous	0.096
			2.	Phenol	0.603
			3.	2-Ethyl Hexyl Alcohol/2 Ethyl Hexanol	0.418
RA may take appropriate action as per the decision of Norms Committee.					

115	Case No.: 88/24/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00892/AM13/	RLA File :03/94/040/00230/AM13/	Lic.No/Date:0310709870 21.09.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

116	Case No.: 97/24/82-ALC4/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00901/AM13/	RLA File :34/24/040/00164/AM13/	Lic.No/Date:3410035217 21.09.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

117	Case No.: 87/24/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00891/AM13/	RLA File :03/95/040/00466/AM13/	Lic.No/Date:0310710207 24.09.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.3013 for comments of Department of Chemicals and Petrochemicals.			

118	Case No.: 85/24/82-ALC4/2012	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00889/AM13/	RLA File :03/95/040/00394/AM13/	Lic.No/Date:0310710561 26.09.2012	Defer Date:21.03.2013
	Decision : DC(MSME) vide their letter dated 12.2.2013 has requested the firm to furnish the following information: - Consumption data of imported and indigenous inputs used for the manufacture of export product quantity-wise duly certified by excise department for the last three years. - Detailed justification of wastage claimed at each stage. - Copy of the formulation of export product duly approved by concerned authority under drug and cosmetic act. - Earlier authorisation of the above product, if any.			

The case was deferred for 21.3.2013.

119	Case No.: 86/24/82-ALC4/2012	Party Name:RUPA ORGANICS PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00890/AM13/	RLA File :03/95/040/00478/AM13/	Lic.No/Date:0310710764 27.09.2012	Defer Date:21.03.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 21.3.2013.			

120	Case No.: 76/24/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00880/AM13/	RLA File :03/94/040/00500/AM13/	Lic.No/Date:0310711014 28.09.2012	Defer Date:21.03.2013
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula. the case was deferred for 21.3.2013.			

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Case No.:84/24/82-ALC4/2012		Party Name:NANDOLIA ORGANIC CHEMICALS PVT.LTD		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
HQ File :01/82/050/00888/AM13/		RLA File :03/95/040/00483/AM13/		Lic.No/Date:0310710875 28.09.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2012/Ch. II dated 7.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Anisyl Alcohol (para Anisic Alcohol)		1 kg	1.	Para Cresol	1.368 kg		
			2.	Caustic Soda Flakes	0.500 kg		
			3.	Toluene	0.550 kg		
RA may take appropriate action as per the decision of Norms Committee.							

122	Case No.: 96/24/82-ALC4/2012	Party Name:TIDE INDUSTRIES	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00900/AM13/	RLA File :34/24/040/00158/AM13/	Lic.No/Date:3410035264 01.10.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

Case No.: 68/24/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:31/82-ALC4/2012	Status: Case
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			21.02.2013	Approved
HQ File :01/82/050/00872/AM13/	RLA File :03/95/040/00427/AM13/	Lic.No/Date:0310711299 03.10.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2011-Ch. II dated 18.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero Tea (MX) (Triethanolamine Mixture)	1 kg	1.	Mono Methyl Amine	0.042 kg
		2.	Ethylene Oxide	0.890 kg
Sterol 161825 (F) (Cetostearyl Alcohol 24 moles ethoxylate)	1 kg	1.	Ceto Stearyl Alcohol	0.195 kg
		2.	Ethylene Oxide	0.805 kg
Stero SA 400	1 kg	1	Stearic Acid	0.180 kg
		2.	Ethylene Oxide	0.839 kg
Sterol 161800 (Cetostearyl Alcohol)	1 kg	1.	Ceto Stearyl Alcohol	0.980 kg
Stero CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 Mole Ethoxylate)	1 kg	1	Ethylene Oxide	0.703 kg
Stero DEEA (N,N-Diethylethanolamine)	1 kg	1.	Diethyl Amine	0.655 kg
		2.	Ethylene Oxide	0.394 kg
RA may take appropriate action as per the decision of Norms Committee.				

124	Case No.:52/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00856/AM13/	RLA File :05/23/040/00253/AM13/	Lic.No/Date:0510336431 04.10.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

125	Case No.:46/31/82-ALC4/2012	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01086/AM13/	RLA File :03/94/040/00567/AM13/	Lic.No/Date:0310712197 09.10.2012	Defer Date:

Decision :It was noticed that RA has issued license under Para 4.7.1 of HBP v1. However, the case was inadvertently opened online. It was, therefore, decided to withdraw the case.

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Case No.:31/31/82-ALC4/2012		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
HQ File :01/82/050/01071/AM13/		RLA File :03/94/040/00543/AM13/		Lic.No/Date:0310712193 09.10.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	S.No	Import items	Qty. allowed kg/kg		
Astrolide (DEP/IPM/BB) (Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Astrolide content 62.5%)		1 kg	1	Isoamylene	0.380 kg		
			2	Propylene Oxide	0.280 kg		
			3	Alpha Methyl Styrene	0.500 kg		
			4	Paraformaldehyde	0.088 kg		
			5.	Isopropyl Myristate			
RA may take appropriate action as per the decision of Norms Committee							

127	Case No.:17/31/82-ALC4/2012	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01057/AM13/	RLA File :03/94/040/00229/AM13/	Lic.No/Date:0310712416 11.10.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.3013 for comments of Department of Pharmaceuticals.			

	Case No.:19/31/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved
	HQ File :01/82/050/01059/AM13/	RLA File :03/94/040/00555/AM13/	Lic.No/Date:0310712435 11.10.2012	Defer Date:
	Decision : In line with the earlier decision taken in meeting no. 22/82 dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

128	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Amiodarone HCL	1 kg	1.	2-Butyl-3-(3,5 Diiodo-4-Hydroxy Benzoyl) Benzofuran	0.9135
			2.	N-(2-Chloroethyl) Diethylamine HCL	0.315
			3.	Potassium Carbonate	0.694
			4.	Isopropyl Alcohol	2.70
RA may take appropriate action as per the decision of Norms Committee.					

129	Case No.:91/24/82-ALC4/2012	Party Name:SMB MEDICAL DEVICES PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00895/AM13/	RLA File :03/95/040/00446/AM13/	Lic.No/Date:0310712446 11.10.2012	Defer Date:21.03.2013
Decision :It was decided to defer the case for 21.3.3013 for comments of Petrochemical divisions of Department of Chemicals and Petrochemicals.				

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Case No.:18/31/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved	
HQ File :01/82/050/01058/AM13/	RLA File :03/94/040/00564/AM13/	Lic.No/Date:0310712657 12.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

131	Case No.:21/31/82-ALC4/2012	Party Name:ADESHWAR MEDITEX PVT. LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01061/AM13/	RLA File :03/94/040/00597/AM13/	Lic.No/Date:0310712671 12.10.2012	Defer Date:21.03.2013
Decision :It was decided to defer the case for 21.3.3013 for comments of Department of Industrial Policy and Promotion.				

	Case No.:67/31/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved
	HQ File :01/82/050/01107/AM13/	RLA File :03/94/040/00576/AM13/	Lic.No/Date:0310712576	Defer Date:

12.10.2012

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 26.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ortho Tertiary Butyl Cyclohexyl Acetate and or Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 kg	1.	Ortho Tertiary Butyl Phenol	0.80 kg
		2.	Acetic Anhydride	0.575 kg
		3.	5% Ruthenium on Carbon Catalyst	0.000015 kg
		4.	Methanol	0.330 kg

In terms of Para 4.4.3 of HBP v1 , RA should ensure that firm has also endorsed a copy of application to the Drug Controller of India, Nirman Bhawan, New Delhi, Narcotics Commissioner, Central Bureau of Narcotics, Gwalior and Zonal Director of Narcotics Control Bureau, alongwith a declaration that they will maintain prescribed records and also submit prescribed returns. RA may take appropriate action as per the decision of Norms Committee.

Case No.:15/31/82-ALC4/2012

Party Name:ALKYL AMINES CHEMICALS LTD

Meet No/Date:31/82-ALC4/2012
21.02.2013Status:Case
Approved

HQ File :01/82/050/01055/AM13/

RLA File :03/94/040/00275/AM13/

Lic.No/Date:0310712897
16.10.2012

Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/27/2009-Ch. II dated 8.6.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2 Ethyl Hexylamine	1 kg	1.	2 Ethyl Hexanol	1.06 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:20/31/82-ALC4/2012

Party Name:G AMPHRAY LABORATORIES,

Meet No/Date:31/82-ALC4/2012
21.02.2013Status:Case
Approved

HQ File :01/82/050/01060/AM13/

RLA File :03/94/040/00588/AM13/

Lic.No/Date:0310712902
16.10.2012

Defer Date:

Decision : In the light of earlier decision taken in meeting no. 9/82 dated 1.6.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperazine Adipate BP/USP	1 Kg.	1.	Diethyl diamine Piperazine	0.380 kg
		2.	Adipic Acid	0.675 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:92/24/82-ALC4/2012

Party Name:UNITED MUD-CHEM PVT. LTD.

Meet No/Date:31/82-ALC4/2012

Status:Case Deferred

USP 750mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg		3	DIBUTYL SEBACATE NF	12.0 mg	200CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC
		4	ETHANOL USP 99.9%	2.62 ml	
		5	200 CC White HDPE bottle with 38 MM Neck DB 02 Triveni Plastic	Relevant, as per packing policy	
		6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
	1 no. of capsules	1	POTASSIUM CHLORIDE USP	765.0 mg	
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg	
		3	DIBUTYL SEBACATE NF	12.0 mg	
		4	ETHANOL USP 99.9%	2.62 ml	
		5	950CC WHITE HDPE BOTTLE WITH 53MM NECK DB-22 TRIVENI PLASTIC	Relevant, as per packing policy	
		6	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 500 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg					
RA may take appropriate action as per the decision of Norms Committee.					

138	Case No.:45/31/82-ALC4/2012	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01085/AM13/	RLA File :03/94/040/00353/AM13/	Lic.No/Date:0310713176 18.10.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. However, the case was inadvertently opened online. It was decided to withdraw the case.			

139	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00902/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310712260	Defer

139	HQ File :01/82/050/00805/AM13/	RLA File :03/94/040/00344/AM13/	Lic.No/Date:0310/13500 22.10.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.				

140	Case No.:32/31/82-ALC4/2012		Party Name:IPCA LABORATORIES LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01072/AM13/		RLA File :03/94/040/00299/AM13/		Lic.No/Date:0310713521 23.10.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 28/82 dated 20.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product	Export Qty	S.No	Import Item	Qty. allowed kg/kg			
	TESTOSTERONE PHENYL PROPIONATE	1 Kg	1.	4-ANDROSTENE-3,17- DIONE	0.974			
RA may take appropriate action as per the decision of Norms Committee.								

141	Case No.:42/31/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01082/AM13/	RLA File :03/94/040/00574/AM13/	Lic.No/Date:0310713516 23.10.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

142	Case No.:44/31/82-ALC4/2012		Party Name:CIPLA LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Deferred	
	HQ File :01/82/050/01084/AM13/		RLA File :03/94/040/00629/AM13/		Lic.No/Date:0310713535 23.10.2012		Defer Date:21.03.2013	
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.							

143	Case No.:58/31/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01098/AM13/	RLA File :03/94/040/00594/AM13/	Lic.No/Date:0310713527 23.10.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

	Case No.:59/31/82-ALC4/2012		Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Rejected
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144		LIMITED	21.02.2013	
	HQ File :01/82/050/01099/AM13/	RLA File :03/94/040/00306/AM13/	Lic.No/Date:0310713613 25.10.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

145	Case No.: 35/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01075/AM13/	RLA File :03/94/040/00408/AM13/	Lic.No/Date:0310713680 29.10.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

146	Case No.: 36/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01076/AM13/	RLA File :03/94/040/00642/AM13/	Lic.No/Date:0310713679 29.10.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

147	Case No.: 43/31/82-ALC4/2012	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01083/AM13/	RLA File :03/94/040/00509/AM13/	Lic.No/Date:0310713829 30.10.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

148	Case No.: 37/31/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01077/AM13/	RLA File :03/94/040/00641/AM13/	Lic.No/Date:0310714114 01.11.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

149	Case No.: 38/31/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
	HQ File :01/82/050/01078/AM13/	RLA File :03/94/040/00587/AM13/	Lic.No/Date:0310714101 01.11.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export	S No	Import Item
				Otv allowed

149		Export Qty		Import Item	Qty. allowed
	4-Chloro Benzyl Cyanide 75% in N-Butyl Acetate or Para Chloro Benzyl Cyanide 75% Solution in N-Butyl Acetate	1 kg	1	Para Chloro Benzyl Cyanide	0.787 kg
			2.	N- Butyl Acetate	0.262 kg
RA may take appropriate action as per the decision of Norms Committee.					

150	Case No.: 50/31/82-ALC4/2012	Party Name: BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01090/AM13/	RLA File :03/94/040/00495/AM13/	Lic.No/Date:0310714105 01.11.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.				

151	Case No.:63/31/82-ALC4/2012	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved	
	HQ File :01/82/050/01103/AM13/	RLA File :03/94/040/00619/AM13/	Lic.No/Date:0310714039 01.11.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/674/2012-PI (Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty	S.No	Import Item	Qty. allowed
	Kanamycin Acid Sulphate Injection 1 GM/3 ML Ampoules pack of 10x3 ML Ampoules Net content : 886 KGS	1 vial	1.	Kanamycin Acid Sulphate BP	1.39 gm
RA may take appropriate action as per the decision of Norms Committee.					

152	Case No.: 95/24/82-ALC4/2012	Party Name: SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date: 31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00899/AM13/	RLA File :34/24/040/00188/AM13/	Lic.No/Date:3410035412 01.11.2012	Defer Date:21.03.2013
Decision : It was decided to transfer this case to Department of Pharmaceuticals for their comments. The case was deferred for 21.3.2013.				

153	Case No.: 7/31/82-ALC4/2012	Party Name: RANBAXY LABORATORIES LTD	Meet No/Date: 31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01047/AM13/	RLA File :05/24/040/00277/AM13/	Lic.No/Date:0510338116	Defer

153	HQ File :01/82/050/01077/AM13/	RLA File :03/94/040/00277/AM13/	Lic.No/Date:0310558110 02.11.2012	DCR Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

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Case No.:49/31/82-ALC4/2012			Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
HQ File :01/82/050/01089/AM13/			RLA File :03/94/040/00530/AM13/		Lic.No/Date:0310714444 06.11.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
Export Product		Export Qty	S.No	Import Item	Qty. allowed			
Para Chloro Phenyl Acetic Acid		1 kg	1.	Para Chloro Benzyl Cyanide	1.021 kg			
			2.	Toluene	0.230 kg			
			3.	Caustic Soda Flakes	0.360 kg			
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.: 56/31/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved	
HQ File :01/82/050/01096/AM13/	RLA File :03/94/040/00592/AM13/	Lic.No/Date:0310714648 08.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 23/82 dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Hamber (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramehtyl Naphthalene)	1 kg	1.	Methyl Ethyl Ketone (MEK)	0.600 kg
		2.	Myrcene	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

156	Case No.:60/31/82-ALC4/2012	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01100/AM13/	RLA File :03/94/040/00693/AM13/	Lic.No/Date:0310714717 08.11.2012	Defer Date:
	Decision :It was noticed that RA has issued license under Para 4.7.1 of HBP v1. Inadvertently, this case was opened online. It was decided to withdraw the			

case.

157	Case No.:91/31/82-ALC4/2012		Party Name:UNITED PHOSPHORUS LTD.		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01131/AM13/		RLA File :03/95/040/00590/AM13/		Lic.No/Date:0310714665 08.11.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 6/82 dated 8.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Quantity	S.No	Import Product		Quantity Allowed	
	Phenyl Chloroformate		1 kg	1.	Phenol		0.666 kg	
				2.	Ethylene Dichloride		0.292 kg	
RA may take appropriate action as per the decision of Norms Committee.								

158	Case No.:1/25/82-ALC4/2012	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00905/AM13/	RLA File :08/24/040/00271/AM13/	Lic.No/Date:0810116219 09.11.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

159	Case No.:23/31/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01063/AM13/	RLA File :03/95/040/00555/AM13/	Lic.No/Date:0310714767 09.11.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

160	Case No.:25/31/82-ALC4/2012	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01065/AM13/	RLA File :03/95/040/00602/AM13/	Lic.No/Date:0310714790 09.11.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

161	Case No.:75/31/82-ALC4/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01115/AM13/	RLA File :03/95/040/00584/AM13/	Lic.No/Date:0310714772 09.11.2012	Defer Date:21.02.2013
	Decision :It was noticed that RA has issued license under Para 4.7.1 of HBP v1. Inadvertently, this case was opened online. It was decided to withdraw the			

case.

162	Case No.:41/31/82-ALC4/2012		Party Name:ALTA LABORATORIES LTD.		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01081/AM13/		RLA File :03/94/040/00645/AM13/		Lic.No/Date:0310714925 12.11.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import item	Qty. allowed		
	Sodium Salicylate		1 Kg.	1.	Salicylic Acid	0.80 kg		
RA may take appropriate action as per the decision of Norms Committee.								

163	Case No.:8/31/82-ALC4/2012	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01048/AM13/	RLA File :08/24/040/00283/AM13/	Lic.No/Date:0810116295 12.11.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

164	Case No.:39/31/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01079/AM13/	RLA File :03/94/040/00696/AM13/	Lic.No/Date:0310715048 16.11.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

165	Case No.:90/31/82-ALC4/2012		Party Name:MOHINI ORGANICS PVT. LTD.,		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01130/AM13/		RLA File :03/95/040/00340/AM13/		Lic.No/Date:0310715232 20.11.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/141/2011-Ch. II dated 18.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import item		Qty. allowed	
	Sorbitan Mono Oleate		1 kg	1.	Sorbitol 70%		0.501 kg	
			2.	Oleic Acid 80%		0.768 kg		
RA may take appropriate action as per the decision of Norms Committee.								

	Case No.: 92/31/82-ALC4/2012	Party Name:ORION CHEM PVT.LTD.			Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
	HQ File :01/82/050/01132/AM13/	RLA File :03/95/040/00626/AM13/			Lic.No/Date:0310715287	Defer Date:

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HQ File :01/82/050/01132/AM13/		RLA File :03/95/040/00620/AM13/		Meet No/Date:31/82-ALC4/2012 20.11.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 42/82 dated 17.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
2,3 Dimethyl 2,3 Dinitro Butane	1 Kg		2-Nitro Propane	1.12 kg	
RA may take appropriate action as per the decision of Norms Committee.					

167	Case No.:97/31/82-ALC4/2012	Party Name:MICRO INKS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01137/AM13/	RLA File :03/95/040/00607/AM13/	Lic.No/Date:0310715230 20.11.2012	Defer Date:
	Decision :It was noticed that RA has issued license under Para 4.7.1 of HBP v1. Inadvertently, this case was opened online. It was decided to withdraw the case.			

168	Case No.:98/31/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01138/AM13/	RLA File :03/95/040/00613/AM13/	Lic.No/Date:0310715293 20.11.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. Inadvertently, this case was opened online. It was decided to withdraw the case.			

169	Case No.:99/31/82-ALC4/2012	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01139/AM13/	RLA File :03/95/040/00623/AM13/	Lic.No/Date:0310715225 20.11.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. Inadvertently, this case was opened online. It was decided to withdraw the case.			

170	Case No.:22/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01062/AM13/	RLA File :03/95/040/00643/AM13/	Lic.No/Date:0310715596 23.11.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:48/31/82-ALC4/2012		Party Name:ALCON BIOSCIENCES PRIVATE LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
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171	HQ File :01/82/050/01088/AM13/	RLA File :03/94/040/00711/AM13/	Lic.No/Date:0310715606 23.11.2012	Defer Date:21.03.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/596/2012-PI(Norms) dated 7.2.2013, it was decided to call from the firm the following technical details:			
	1. Complete and balanced chemical reaction at each stage showing correct molecular weight of each input and their molar requirement. 2. Chemical description of intermediates formed in the process and their molecular weight. 3. % yield on molar basis for each step of manufacturing process. 4. Copy of technical literature in support of yields envisaged and molar requirement of each input. The case was deferred for 21.3.2013.			

172	Case No.:68/31/82-ALC4/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved															
	HQ File :01/82/050/01108/AM13/	RLA File :03/94/040/00549/AM13/	Lic.No/Date:0310715813 27.11.2012	Defer Date:															
	Decision : In the light of earlier decision taken in meeting no. 4/82 and as per discussion with the technical members present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Octyl Diphenyl Cyanoacrylate</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Methyl Cyanoacetate</td><td>0.350 kg</td></tr> <tr> <td>2.</td><td>2-Ethyl Hexyl Alcohol</td><td>0.450 kg</td></tr> <tr> <td>3.</td><td>Benzophenone</td><td>0.550 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Octyl Diphenyl Cyanoacrylate	1 Kg.	1.	Methyl Cyanoacetate	0.350 kg	2.	2-Ethyl Hexyl Alcohol	0.450 kg	3.	Benzophenone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Octyl Diphenyl Cyanoacrylate	1 Kg.	1.	Methyl Cyanoacetate	0.350 kg															
		2.	2-Ethyl Hexyl Alcohol	0.450 kg															
		3.	Benzophenone	0.550 kg															

173	Case No.:73/31/82-ALC4/2012	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01113/AM13/	RLA File :03/94/040/00689/AM13/	Lic.No/Date:0310715835 27.11.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

174	Case No.:28/31/82-ALC4/2012	Party Name:RUSAN PHARMA LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01068/AM13/	RLA File :03/95/040/00647/AM13/	Lic.No/Date:0310715925 29.11.2012	Defer Date:
	Decision : It was noticed that the RA has issued license under Para 4.7.1 of HBP v1. Inadvertently, this case was opened online. It was decided to withdraw this case.			

	Case No.:62/31/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01108/AM13/	RLA File :03/94/040/00549/AM13/	Lic.No/Date:0310715813 27.11.2012	Defer Date:

175	HQ File :01/82/050/01102/AM13/	RLA File :03/94/040/00732/AM13/	Lic.No/Date:0310715921 29.11.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

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Case No.:66/31/82-ALC4/2012		Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
HQ File :01/82/050/01106/AM13/		RLA File :03/94/040/00720/AM13/		Lic.No/Date:0310715889 29.11.2012		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 31.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Quantity	S.No	Import items	Quantity Allowed kg/kg		
Hamber (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro 1,1,6,7-Tetramehtyl Naphthalene)		1 kg	1.	Methyl Ethyl Ketone (MEK)	0.600 kg		
			2.	Myrcene	1.00 kg		
RA may take appropriate action as per the decision of Norms Committee.							

177	Case No.:72/31/82-ALC4/2012	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01112/AM13/	RLA File :03/94/040/00398/AM13/	Lic.No/Date:0310715907 29.11.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

178	Case No.:9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

179	Case No.:27/31/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01067/AM13/	RLA File :03/95/040/00652/AM13/	Lic.No/Date:0310716030 30.11.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. Inadvertently, the case was opened online. It was decided to withdraw the case.			

180	Case No.:51/31/82-ALC4/2012		Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01091/AM13/		RLA File :03/95/040/00632/AM13/	Lic.No/Date:0310716072 30.11.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.				

181	Case No.:71/31/82-ALC4/2012		Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01111/AM13/		RLA File :03/94/040/00324/AM13/	Lic.No/Date:0310715959 30.11.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.				

182	Case No.:1/27/82-ALC4/2012		Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00956/AM13/		RLA File :09/24/040/00426/AM13/	Lic.No/Date:0910054427 03.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.				

183	Case No.:26/31/82-ALC4/2012		Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01066/AM13/		RLA File :03/95/040/00611/AM13/	Lic.No/Date:0310716123 03.12.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.				

184	Case No.:4/31/82-ALC4/2012		Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved
	HQ File :01/82/050/01044/AM13/		RLA File :03/94/040/00746/AM13/	Lic.No/Date:0310716157 03.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Quantity	S.No	Import items	Quantity Allowed
	Camphor USP	1 kg	1	Alpha Pinene	1.146 kg
RA may take appropriate action as per the decision of Norms Committee.					

	Case No.:2/27/82-ALC4/2012		Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:31/82-ALC4/2012	Status:Case Deferred
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185			21.02.2013	
	HQ File :01/82/050/00957/AM13/	RLA File :08/24/040/00295/AM13/	Lic.No/Date:0810116627 04.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

186	Case No.: 24/31/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01064/AM13/	RLA File :03/95/040/00661/AM13/	Lic.No/Date:0310716278 04.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

187	Case No.: 29/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01069/AM13/	RLA File :03/95/040/00677/AM13/	Lic.No/Date:0310716279 04.12.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

188	Case No.: 61/31/82-ALC4/2012	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
	HQ File :01/82/050/01101/AM13/	RLA File :03/94/040/00754/AM13/	Lic.No/Date:0310716283 04.12.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 14/82 dated 5.7.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Export Qty.	Sl.No.	Import items
	Funbact-A Cream 30 gms/Funbact-A Lotion 30 gms	30 gm Tube	1.	Clotrimazole USP
			2.	Neomycin Sulphate USP
				Qty. allowed 0.306 gm/30 gm Tube 0.153 gm/30 gm Tube
	RA may take appropriate action as per the decision of Norms Committee.			

189	Case No.: 30/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01070/AM13/	RLA File :03/95/040/00670/AM13/	Lic.No/Date:0310716370 05.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 57/31/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
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190	HQ File :01/82/050/01097/AM13/	RLA File :03/94/040/00728/AM13/	Lic.No/Date:0310716371 05.12.2012	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

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Case No.:3/27/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved
HQ File :01/82/050/00958/AM13/	RLA File :34/24/040/00211/AM13/		Lic.No/Date:3410035623 06.12.2012		Defer Date:
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 17.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Propoxy Ethyl Chloride Clear Colourless Liquid Assay 99%	1 kg	1.	2 Propoxy Ethanol clear colourless liquid Assay: Min. 99%	0.941 kg	
RA may take appropriate action as per the decision of Norms Committee.					

192	Case No.: 54/31/82-ALC4/2012	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01094/AM13/	RLA File :03/95/040/00651/AM13/	Lic.No/Date:0310716474 06.12.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

193	Case No.:4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

194	Case No.:6/27/82-ALC4/2012		Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/00961/AM13/		RLA File :31/83/040/00149/AM13/		Lic.No/Date:3110056435 07.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012/Ch. II dated 5.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed			
	Mono Methyl Ether of Hydroquinone- MEHQ 99% Purity	1 kg	1	Phenoxy methane/Anisole Purity 93% Minimum	1.31 kg			
		2.	Hydrogen Peroxide (50%) Purity	0.825 kg				

		50%	
	3.	Acetone (Solvent) Purity 99% and Above	0.270 kg
RA may take appropriate action as per the decision of Norms Committee.			

195	Case No.:69/31/82-ALC4/2012		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01109/AM13/		RLA File :03/94/040/00695/AM13/		Lic.No/Date:0310716847 10.12.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed			
Chemicals – Organic Mixture, Trade Name SR 8114 R		1 kg	1.	Glyoxylic Acid 50%	0.713 kg			
			2.	Glyoxal 40%	0.099 kg			
RA may take appropriate action as per the decision of Norms Committee.								

196	Case No.:7/27/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00962/AM13/	RLA File :08/24/040/00293/AM13/	Lic.No/Date:0810116756 10.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

197	Case No.:70/31/82-ALC4/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01110/AM13/	RLA File :03/94/040/00624/AM13/	Lic.No/Date:0310716861 10.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

198	Case No.:10/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/00965/AM13/	RLA File :09/24/040/00416/AM13/	Lic.No/Date:0910054496 12.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

199	Case No.:13/31/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01053/AM13/	RLA File :34/24/040/00218/AM13/	Lic.No/Date:3410035633	Defer

			12.12.2012	Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			
200	Case No.: 9/27/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00964/AM13/	RLA File :09/24/040/00418/AM13/	Lic.No/Date:0910054495 12.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			
201	Case No.: 65/31/82-ALC4/2012	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01105/AM13/	RLA File :03/94/040/00745/AM13/	Lic.No/Date:0310717141 13.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			
202	Case No.: 82/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01122/AM13/	RLA File :03/95/040/00691/AM13/	Lic.No/Date:0310717131 13.12.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			
203	Case No.: 64/31/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01104/AM13/	RLA File :03/94/040/00700/AM13/	Lic.No/Date:0310717229 14.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			
204	Case No.: 84/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01124/AM13/	RLA File :03/95/040/00696/AM13/	Lic.No/Date:0310717237 14.12.2012	Defer Date: 21.3.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			
205	Case No.: 85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:21.03.2013

Decision :It was decided to deter the case for 21.3.2013 for comments of Department of Pharmaceuticals.

206	Case No.: 11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

207	Case No.: 83/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01123/AM13/	RLA File :03/95/040/00709/AM13/	Lic.No/Date:0310717365 17.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

208	Case No.: 12/27/82-ALC4/2012	Party Name:POLYGON CHEMICALS	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/00967/AM13/	RLA File :08/24/040/00327/AM13/	Lic.No/Date:0810116927 18.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

209	Case No.: 53/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01093/AM13/	RLA File :03/95/040/00702/AM13/	Lic.No/Date:0310717633 19.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

210	Case No.: 55/31/82-ALC4/2012	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01095/AM13/	RLA File :03/95/040/00701/AM13/	Lic.No/Date:0310717631 19.12.2012	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

211	Case No.: 47/31/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01087/AM13/	RLA File :03/95/040/00693/AM13/	Lic.No/Date:0310718046 24.12.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case			

	Case.
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212	Case No.: 81/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01121/AM13/	RLA File :03/95/040/00735/AM13/	Lic.No/Date:0310718082 24.12.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

213	Case No.: 87/31/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01127/AM13/	RLA File :03/95/040/00695/AM13/	Lic.No/Date:0310718053 24.12.2012	Defer Date:21.02.2013
	Decision : It was observed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

214	Case No.: 88/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01128/AM13/	RLA File :03/95/040/00681/AM13/	Lic.No/Date:0310718050 24.12.2012	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

215	Case No.: 77/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved									
	HQ File :01/82/050/01117/AM13/	RLA File :03/95/040/00748/AM13/	Lic.No/Date:0310718139 26.12.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 8/82 dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Aromatic Derivative of Diphenylamine</td><td>1 kg</td><td>1.</td><td>Diphenylamine</td><td>0.464 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Aromatic Derivative of Diphenylamine	1 kg	1.	Diphenylamine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Aromatic Derivative of Diphenylamine	1 kg	1.	Diphenylamine	0.464 kg									
RA may take appropriate action as per the decision of Norms Committee.													

216	Case No.: 80/31/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01120/AM13/	RLA File :03/95/040/00753/AM13/	Lic.No/Date:0310718342 27.12.2012	Defer Date:21.03.2013

Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.

217	Case No.:79/31/82-ALC4/2012		Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01119/AM13/		RLA File :03/95/040/00730/AM13/		Lic.No/Date:0310718514 28.12.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/27/2008/Ch. II dated 10.7.2009, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Fluoro Benzene 99.90%		1 kg	1.	Fluoro Benzene (Purity 99.50%)		1.02 kg	
RA may take appropriate action as per the decision of Norms Committee.								

218	Case No.:94/31/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01134/AM13/	RLA File :03/95/040/00762/AM13/	Lic.No/Date:0310718738 31.12.2012	Defer Date: 21.2.2013
	Decision :RA has issued license under 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

219	Case No.:95/31/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Rejected
	HQ File :01/82/050/01135/AM13/	RLA File :03/95/040/00760/AM13/	Lic.No/Date:0310718737 31.12.2012	Defer Date: 21.02.2013
	Decision : RA has issued license under 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

220	Case No.:86/31/82-ALC4/2012		Party Name:RPG LIFE SCIENCES LTD.(FORMERLY-RPG PHARMA LTD.)		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01126/AM13/		RLA File :03/95/040/00723/AM13/		Lic.No/Date:0310718866 01.01.2013		Defer Date:	
	Decision : As per the discussion with the technical members present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Propantheline Bromide		1 kg	1.	Xanthalene-9-Carboxylic Acid		0.625 kg	
RA may take appropriate action as per the decision of Norms Committee.								

	Case No.:10/31/82-ALC4/2012		Party Name:OCEAN PHARMA COAT PVT LTD.		Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved
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HQ File :01/82/050/01050/AM13/	RLA File :09/24/040/00456/AM13/	Lic.No/Date:0910054673 02.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 1/82 dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg
RA may take appropriate action as per the decision of Norms Committee.				

222	Case No.:100/31/82-ALC4/2012	Party Name:SUN PHARMA MEDICATION PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01140/AM13/	RLA File :03/95/040/00721/AM13/	Lic.No/Date:0310719057 02.01.2013	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.			

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Case No.:89/31/82-ALC4/2012		Party Name:MEDLEY PHARMACEUTICALS LIMITED		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
HQ File :01/82/050/01129/AM13/		RLA File :03/95/040/00763/AM13/		Lic.No/Date:0310719127 03.01.2013		Defer Date:	
Decision : In line with SION A412, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
Clarithromycin 250 mg tablets (Pack Size 14 Tablets)		1 tablet	1.	Clarithromycin	255 mg/tablet		
Clarithromycin 500 mg tablets (Pack Size 14 Tablets)		1 tablet	1.	Clarithromycin	510 mg/tablet		
RA may take appropriate action as per the decision of Norms Committee.							

224	Case No.:78/31/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01118/AM13/	RLA File :03/95/040/00769/AM13/	Lic.No/Date:0310719360 04.01.2013	Defer Date:21.03.2013
	Decision :It was decided to defer the case for 21.3.2013 for comments of Chemicals and Petrochemicals.			

225	Case No.: 40/31/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Deferred
	HQ File :01/82/050/01080/AM13/	RLA File :03/95/040/00777/AM13/	Lic.No/Date:0310719514 07.01.2013	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

226	Case No.: 76/31/82-ALC4/2012	Party Name:RANDWIN EXIM PRIVATE LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved									
	HQ File :01/82/050/01116/AM13/	RLA File :03/95/040/00627/AM13/	Lic.No/Date:0310719585 07.01.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/674/2012-PI (Norms) dated 6.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty</th><th>S.No</th><th>Import Item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Kanamycin Acid Sulphate Injection 1 GM vials (Net content of Kanamycin Acid Sulphate =1.39 gm/vial) B.P</td><td>1 vial</td><td>1.</td><td>Kanamycin Acid Sulphate BP</td><td>1.39 gm</td></tr> </tbody> </table>				Export Product	Export Qty	S.No	Import Item	Qty. allowed	Kanamycin Acid Sulphate Injection 1 GM vials (Net content of Kanamycin Acid Sulphate =1.39 gm/vial) B.P	1 vial	1.	Kanamycin Acid Sulphate BP
Export Product	Export Qty	S.No	Import Item	Qty. allowed									
Kanamycin Acid Sulphate Injection 1 GM vials (Net content of Kanamycin Acid Sulphate =1.39 gm/vial) B.P	1 vial	1.	Kanamycin Acid Sulphate BP	1.39 gm									
RA may take appropriate action as per the decision of Norms Committee.													

227	Case No.: 96/31/82-ALC4/2012	Party Name:MERCK LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Rejected
	HQ File :01/82/050/01136/AM13/	RLA File :03/95/040/00747/AM13/	Lic.No/Date:0310719505 07.01.2013	Defer Date:
	Decision : It was noticed that RA has issued license under Para 4.7.1 of HBP v1. The case was inadvertently opened online. It was decided to withdraw the case.			

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Case No.: 12/31/82-ALC4/2012	Party Name:ARJUN CHEMICALS PVT. LTD.,		Meet No/Date:31/82-ALC4/2012 21.02.2013	Status: Case Approved
HQ File :01/82/050/01052/AM13/	RLA File :04/24/040/00213/AM13/		Lic.No/Date:0410142449 08.01.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Keydime-AKD (Alkyl Ketene Dimer-Emulsion)	1 kg	1.	Alkyl Ketene Dimer AKD Wax	0.100 kg
		2.	Solbond C40S (Emcal E6LZS) Cationic Potato Starch	0.070 kg
RA may take appropriate action as per the decision of Norms Committee				

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:14/31/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved	
HQ File :01/82/050/01054/AM13/	RLA File :31/83/040/00155/AM13/	Lic.No/Date:3110056764 08.01.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 30/82 dated 7.2.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Colistimethate for Injection USP 150 mg (each vial contains colistimethate sodium USP equivalent to 150 mg colistine base activity)	1 vial	1.	Colistimethate Sodium USP/EP Relevant Bulk drug (1 BOU=0.075 kg therefore 303.33 BOU=22.75 kg)	403.85 mg/vial
		2.	11 ML vial clear, injection F 20	Relevant, as per packing policy
		3.	V9396 FM 457/0 FLCO 011 LYO Stopper packing material	
		4.	20 FO LQ TE (6-B) 4014 DK GRAY [Aluminium Seal] Packing material	
RA may take appropriate action as per the decision of Norms Committee.				

230	Case No.:52/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01092/AM13/	RLA File :03/95/040/00708/AM13/	Lic.No/Date:0310719783 08.01.2013	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

231	Case No.:74/31/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01114/AM13/	RLA File :03/95/040/00724/AM13/	Lic.No/Date:0310719791 08.01.2013	Defer Date:21.03.2013
	Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:101/31/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
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232	HQ File :01/82/050/01141/AM13/	RLA File :13/24/040/00045/AM13/	Lic.No/Date:1310041867 10.01.2013	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.				

233	Case No.:4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

234	Case No.:11/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01051/AM13/	RLA File :04/24/040/00217/AM13/	Lic.No/Date:0410142687 18.01.2013	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

235	Case No.:1/31/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01041/AM13/	RLA File :08/24/040/00357/AM13/	Lic.No/Date:0810117992 31.01.2013	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

236	Case No.:2/31/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01042/AM13/	RLA File :09/24/040/00511/AM13/	Lic.No/Date:0910054886 01.02.2013	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Pharmaceuticals.				

237	Case No.:3/31/82-ALC4/2012		Party Name:SAURAV CHEMICALS LTD,		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01043/AM13/		RLA File :22/24/040/00070/AM13/		Lic.No/Date:2210013625 05.02.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 41/82 dated 10.1.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Homatropine Methyl Bromide Synonyms N,N-dimethyl-8- Azoniabicyclo(3.2.1)octane-3-yl)2- hydroxy-2-phenylacetate bromide C.A.S		1 kg	1.	Tropine	0.718 kg		
			2.	DL-Mandelic Acid	0.862 kg			
			3.	Methylphenylpiperidine	5.00 kg			

hydroxy-2-phenylacetate bromide C.A.S. No.80-49-9 formula C6H4CH2BrO2N Quality 99% Purity	3.	Methylene Dichloride	5.20 kg
	4.	Acetone	5.37 kg
RA may take appropriate action as per the decision of Norms Committee.			

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Case No.:5/31/82-ALC4/2012	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Approved	
HQ File :01/82/050/01045/AM13/	RLA File :31/83/040/00181/AM13/	Lic.No/Date:3110057034 05.02.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 28/82 dated 10.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
4-Methoxy Acetophenone (4 MAP)/Acetyl Anisole 99% purity	1 kg	1.	Phenoxy methane/Anisole Purity 93% minimum	1.00
		2.	Acetic Anhydride Purity 99% Minimum	0.755
RA may take appropriate action as per the decision of Norms Committee.				

239	Case No.:6/31/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:31/82-ALC4/2012 21.02.2013		Status:Case Approved	
	HQ File :01/82/050/01046/AM13/		RLA File :08/24/040/00360/AM13/		Lic.No/Date:0810118228 06.02.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 26/82 dated 27.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Alendronate Acid Tablet 70 mg		1 No.	1.	Alendronate Sodium PH EUR	91.3626 mg/Tablet		
RA may take appropriate action as per the decision of Norms Committee.								

240	Case No.:93/31/82-ALC4/2012	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:31/82-ALC4/2012 21.02.2013	Status:Case Deferred
	HQ File :01/82/050/01133/AM13/	RLA File :03/94/040/00926/AM13/	Lic.No/Date:0310723236 07.02.2013	Defer Date:21.03.2013
Decision : It was decided to defer the case for 21.3.2013 for comments of Department of Chemicals and Petrochemicals.				

Meeting no. 31/AM 13 dated 21.2.2013	F. No 01/82/050/00213/AM 11/DES III
Advance Authorization No.	0310574367 dated 14.5.2010
RLA's File No.	03/94/040/00111/AM 11
Decision: It was decided to amend the quantity of import item no. 2 - 5% Ruthenium on Carbon Catalyst from 0.000003 kg to 0.00003. RA may take appropriate action as per the decision of Norms Committee.	

Date:25.02.2013
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer